

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
RAJYA SABHA
STARRED QUESTION NO-189
ANSWERED ON-20/12/2023

DEATHS DUE TO ROAD ACCIDENTS

189. SHRI DHIRAJ PRASAD SAHU:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the number of road accidents and deaths on roads in the country in last three years, State-wise;
- (b) the measures, including new policies, infrastructure development, behavioural interventions and awareness campaigns taken by Government during the last three years to improve road safety and reduce the number of deaths due to road accidents;
- (c) the details of budgetary allocations and expenditure for road safety initiatives during the last three years; and
- (d) the details of progress made, State-wise, in reducing road accidents and deaths on roads and the results of the measures implemented?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (d) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (d) OF THE RAJYA SABHA STARRED QUESTION NO. 189 FOR ANSWER ON 20.12.2023 ASKED BY SHRI DHIRAJ PRASAD SAHU REGARDING DEATHS DUE TO ROAD ACCIDENTS

(a) As per data received from Police Departments of States/Union Territories, details of State/UTs-wise road accidents, fatalities occurred in the country during last three years is attached as per **Annexure - I**.

(b) Ministry has formulated a multi-pronged strategy to address the issue of road safety based on Education, Engineering (both of roads and vehicles), Enforcement and Emergency Care. Accordingly, various initiatives have been taken by the Ministry as detailed attached as per **Annexure-II**.

(c) Road Safety is an integral and indispensable component of every National Highways Project. Road Safety initiatives on National Highways commence with the inception of Detail Project report as road safety audit of all National Highways projects has been made mandatory at all stages i.e. design, construction, operation & maintenance through third party auditors/experts. As per available data, funds allocated to be spent for comprehensive road safety aspects varies from 2.21 % to 15 % of total cost of the development projects depending upon structures involved for construction of National Highways.

Besides, Ministry also implements scheme for creation of awareness & publicity among road users and to provide financial support to Department of Transports of States/UTs for setting up of Model Driving Training Institutes/Centres, setting up of Model Inspection & Certification Centres, improving and Strengthening of Public Transport System etc. The details of funds released by the Ministry for these initiatives during the last three FYs are as under: -

(Rs in Crores)							
Sl. No.	Activity/ Programme	BE FY 2020-21	Expenditure in FY 2020-21	BE FY 2021-22	Expenditure in FY 2021-22	BE FY 2022-23	Expenditure in FY 2022-23
1	Road Safety publicity measures and awareness campaigns, NHARSS, refresher Training of Drivers in Unorganised Sector and Human Resource Development, etc.	171.00	65.94	109.00	41.48	189.50	68.67
2	Inspection and Certification Centres(Revenue)	29.00	16.20	29.00	14.15	33	14.60
3	Improving and Strengthening of Public Transport System	89.00	30.60	103.00	10.80	15.00*	30.33

*Rs.40.00 crore at RE Stage

(d) As years 2020 and 2021 were Covid affected years, the number of road accidents and fatalities were reduced. Comparison of road accidents and fatalities during year 2022 with year 2019 indicates reduction in no. of road accidents and fatalities in the States of Assam, Himachal Pradesh and Uttar Pradesh. Further, the number of the road accidents and fatalities data in terms of number of vehicles and road length indicates that the road accidents per 10,000 vehicles have reduced from 17.2 in 2018 to 11.9 in 2022 and accidents per 10,000 Kms of roads have reduced from 757 in 2018 to 688 in 2022. Similarly, road fatalities per 10,000 vehicles have reduced from 5.8 in 2018 to 4.3 in 2022 and fatalities per 10,000 Kms of roads have reduced from 254 in 2018 to 250 in 2022.

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF RAJYA SABHA STARRED QUESTION NO. 189 ANSWERED ON 20TH DECEMBER, 2023 ASKED BY SHRI DHIRAJ PRASAD SAHU REGARDING DEATHS DUE TO ROAD ACCIDENTS

State/UT wise number of Road accidents and fatalities: -

Sl. No.	States/UTs	No. of Road Accidents			No. of Fatalities		
		2020	2021	2022	2020	2021	2022
1	Andhra Pradesh	19509	21556	21249	7039	8186	8293
2	Arunachal Pradesh	134	283	227	73	157	148
3	Assam	6595	7411	7023	2629	3036	2994
4	Bihar	8639	9553	10801	6699	7660	8898
5	Chhattisgarh	11656	12375	13279	4606	5371	5834
6	Goa	2375	2849	3011	223	226	271
7	Gujarat	13398	15186	15751	6170	7452	7618
8	Haryana	9431	9933	10429	4507	4706	4915
9	Himachal Pradesh	2239	2404	2597	893	1052	1032
10	Jharkhand	4405	4728	5175	3044	3513	3898
11	Karnataka	34178	34647	39762	9760	10038	11702
12	Kerala	27877	33296	43910	2979	3429	4317
13	Madhya Pradesh	45266	48877	54432	11141	12057	13427
14	Maharashtra	24971	29477	33383	11569	13528	15224
15	Manipur	432	366	508	127	110	127
16	Meghalaya	214	245	246	144	187	162
17	Mizoram	53	69	133	42	56	113
18	Nagaland	500	746	489	53	55	73
19	Odisha	9817	10983	11663	4738	5081	5467
20	Punjab	5203	5871	6138	3898	4589	4756
21	Rajasthan	19114	20951	23614	9250	10043	11104
22	Sikkim	138	155	211	47	56	92
23	Tamil Nadu	49844	55682	64105	14527	15384	17884
24	Telangana	19172	21315	21619	6882	7557	7559
25	Tripura	466	479	575	192	194	241
26	Uttarakhand	1041	1405	1674	674	820	1042
27	Uttar Pradesh	34243	37729	41746	19149	21227	22595
28	West Bengal	10863	11937	13686	5128	5800	6002
29	A & N Islands	141	115	141	14	20	19
30	Chandigarh	159	208	237	53	96	83
31	D & N Haveli and Daman & Diu	100	140	196	64	76	90
32	Delhi	4178	4720	5652	1196	1239	1461
33	Jammu & Kashmir	4860	5452	6092	728	774	805
34	Ladakh	NA	236	374	NA	56	62
35	Lakshadweep	1	4	3	0	1	2
36	Puducherry	969	1049	1181	145	140	181
	Total	372181	412432	461312	138383	153972	168491

NA – Not Available

ANNEXURE REFERRED TO IN REPLY TO PART (b) OF RAJYA SABHA STARRED QUESTION NO. 189 ANSWERED ON 20TH DECEMBER, 2023 ASKED BY SHRI DHIRAJ PRASAD SAHU REGARDING DEATHS DUE TO ROAD ACCIDENTS

Details of various initiatives taken by the Ministry to address the issue of road safety :-

(1) Education:

- i. Ministry administers Road Safety Advocacy Scheme to provide financial assistance to various agencies for raising awareness about road safety and for administering road safety programs.
- ii. Observance of National Road Safety Month/Week every year for spreading awareness and strengthening road safety.
- iii. Ministry administers a scheme for setting up of Institutes of Driving Training & Research (IDTRs), Regional Driving Training Centres (RDTCs) and Driving Training Centres (DTCs) at state/district level across the Country.

(2) Engineering (both of Roads and vehicles)

2.1. Road engineering:

- i. Road Safety Audit (RSA) of all National Highways (NHs) has been made mandatory through third party auditors/ experts at all stages i.e. design, construction, operation and maintenance etc.
- ii. High priority is accorded to identification and rectification of black spots /accident spots on NHs.
- iii. Road Safety Officer (RSO) has been designated at each Regional Office of road owning agencies under the Ministry to look after RSA and other road safety related works.
- iv. Ministry administers the electronic Detailed Accident Report (e-DAR) Project to establish a central repository for reporting, management and analysis of road accidents data across the Country.
- v. Ministry has issued guidelines for the provision of signages on Expressways and National Highways by incorporating best practices and International standards to offer improved visibility and intuitive guidance to the drivers.
- vi. Section 198A of the Motor Vehicles Act, 1988 provides for responsibility of any designated authority, contractor, consultant or concessionaire for the design or construction or maintenance of the safety standards of the road, as may be prescribed by the Central Government from time to time.

2.2 Vehicle engineering:

Ministry has taken various initiatives to make vehicles safer, including the following:-

- i. Mandatory provision of an airbag for the passenger seated on the front seat of a vehicle, next to the driver.
- ii. Prescribed norms related to safety measures for children below four years of age, riding or being carried on a motor cycle. It also specifies use of a safety harness, crash helmet and restricts speed to 40kmph.
- iii. Mandatory provisions for fitment of following listed safety technologies: -

For M1 category vehicles:

- Seat Belt Reminder (SBR) for driver and co-driver.

- Manual Override for central locking system
- Over speed warning system.

For all M and N category vehicles:

- Reverse Parking Alert System

iv. Mandated Anti-Lock Braking System (ABS) for certain classes of L [Motor vehicle with less than four wheels and includes a Quadricycle], M [Motor vehicles with at least four wheels used for carrying passengers] and N [Motor vehicles with at least four wheels used for carrying goods which may also carry persons in addition to goods, subject to conditions stipulated in BIS standards] categories.

v. Mandated speed limiting function/speed limiting device in all transport vehicles, except for two wheelers, three wheelers, quadricycles, fire tenders, ambulances and police vehicles.

vi. Published the rules for recognition, regulation and control of Automated Testing Stations, which define the procedure for fitness testing of vehicles through automated equipment and the procedure for grant of fitness certificate by ATSS.

vii. Formulated the Vehicle Scrapping Policy based on incentives/dis-incentives and for creating an ecosystem to phase out older, unfit a polluting vehicles.

viii. A Scheme to set up one model Inspection & Certification Centre in each State/UT with Central assistance for testing the fitness of vehicles through an automated system.

ix. Published rules regarding the Bharat New Car Assessment Program (BNCAP) to introduce the concept of safety rating of passenger cars and empower consumers to take informed decisions.

(3) Enforcement:

i. The Motor Vehicles (Amendment) Act, 2019 as stands implemented provides for strict penalties for ensuring compliance and enhancing deterrence for violation of traffic rules and strict enforcement through use of technology.

ii. Ministry has issued rules for Electronic Monitoring and Enforcement of Road Safety. The rules specify the detailed provisions for placement of electronic enforcement devices on high risk & high density corridors on National Highways, State Highways and critical junctions in cities with more than one million population.

(4) Emergency care:

i. Ministry has for the protection of Good Samaritan, who in good faith, voluntarily and without expectation of any reward or compensation renders emergency medical or nonmedical care or assistance at the scene of an accident to the victim or transports such victim to the hospital.

ii. Ministry has enhanced compensation of victims of Hit and Run motor accidents (from Rs. 12,500 to Rs. 50,000 for grievous hurt and from Rs. 25,000 to Rs. 2,00,000 for death).

iii. The National Highways Authority of India has made provisions for ambulances with paramedical staff/Emergency Medical Technician/Nurse at toll plazas on the completed corridor of National Highways.
